

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 638/(MAH)/2017

CORAM:

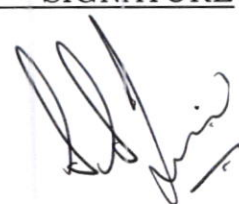
Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

NAME OF THE PARTIES: Sequent Scientific Ltd.  
V/s.  
Vidhya Pharmachem Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
10	Shahabul Imani i/b Intralegal	Advocate	

**ORDER**

**TCP 638/I&BC/NCLT/MB/MAH/2017**

1. When the matter was called no one is present from the side of the Respondent Debtor. Since the Respondent has neither filed any reply nor settled the disputed amount, therefore, the Insolvency Proceedings may commence against the Respondent Debtor if there is no response on or before the next date of Hearing.
2. The Petitioner is directed to serve a copy of this Order to the Respondent Debtor or any Director of the Corporate Debtor. The Petitioner shall also serve upon the Respondent Notice of Demand under section 8 on or before the next date of Hearing.
3. Name of the IRP has not yet been proposed. If deemed fit, name may be proposed on the next date of Hearing.
4. Matter adjourned to **06.02.2018**.

Sd/-

**BHASKARA PANTULA MOHAN**

Member (Judicial)

Date : 09.01.2018

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Sd/-

**M.K. SHRAWAT**

Member (Judicial)